

DIVISION BENCH
COURT - II

O-215

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/744(KB)2020
IA(I.B.C)/219(KB)2023,
IA(I.B.C)/1477(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH APRIL 2024

IN THE MATTER OF	SEEMANT NAHATA VS DIVYASWARNA PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Pranay Agarwal, Adv.] For the Operational Creditor

Ms. Sweta Majumdar, Adv.]

Ms. Urmila Chakraborty, Adv.] For the Resolution Professional

Ms. Pallavi Ray, Adv.]

Mr. Rahul Parasrampurua, Adv.] For the Suspended Board of Directors

Mr. Riyanshu Agarwal, Adv.]

Ms. Saloni Agarwal, Adv.]

ORDER

1. Learned Counsel for the parties present.
2. Pursuant to the previous order dated 1st April, 2024 passed by this Tribunal which indicates some of the details that has been asked for by the Resolution Professional.
3. In view of such, one last chance is given to file reply affidavit by the Suspended Board of Directors within a period of one week in IA(I.B.C)/219(KB)2023 and IA(I.B.C)/1477(KB)2022.
4. Mr. Rahul Parasrampurua appearing for the Suspended Board is also directed to share tally backup and excel backup with the Resolution Professional within a period of one week.
5. List this matter for arguments on **17th May, 2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**